



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

D.B. Civil Writ Petition No. 5445/2022

Union Of India

-----Petitioner

Versus

Manohar Lal S/o Shri Kurda Ram

-----Respondent

For Petitioner(s) : Mr. Divyesh Masheshwari

For Respondent(s) : Mr. Vinod Goyal

**HON'BLE MR. JUSTICE PANKAJ BHANDARI
HON'BLE MR. JUSTICE ANOOP KUMAR DHAND
Order**

10/05/2022

सत्यमेव जयते

Heard.

Issue notice. Since the parties are represented by the respective counsel, no need to issue notice afresh.

Admit.

The dispute pertains to grant of annual grade increment. As per the Division Bench Judgment of this Court in the case of Safi Mohd. & Ors. Vs. State of Rajasthan in D.B Civil Writ Petition No.6024/2021 decided on 01.12.2021, the increment is not payable, however, counsel for the respondent contends that the matter is pending for adjudication before the Hon'ble Apex Court.

In view of the contentions raised, we deem it appropriate to stay the impugned order till the disposal of the writ petitions.

Stay application stands disposed of.

List along-with D.B. Civil Writ Petition Nos.5455/2022, 5478/2022, 5479/2022 and 5447/2022.

(ANOOP KUMAR DHAND),J

(PANKAJ BHANDARI),J

HEENA GANDHI /39